Criminal cases/Complaints pending against M.Ps /MLAs

PUNJAB & U.T.CHANDIGARH

AS ON 31.08.2025

Sr.No.	District Name	Previous Balance as on 01.08.2025	Institution	Disposal	Closing Balance as on 31.08.2025
1	Amritsar	10	1	0	11
2	Barnala	0	0	0	0
3	Bathinda	3	0	0	3
4	Faridkot	2	0	0	2
5	Fatehgarh Sahib	0	0	0	0
6	Fazilka	1	0	0	1
7	Ferozepur	1	0	0	1
8	Gurdaspur	1	0	0	1
9	Hoshiarpur	1	0	0	1
10	Jalandhar	8	0	0	8
11	Kapurthala	1	0	0	1
12	Ludhiana	12	2	0	14
13	Mansa	1	0	0	1
14	Moga	0	0	0	0
15	Pathankot	2	1	0	3
16	Patiala	3	2	0	5
17	Rupnagar	4	0	0	4
18	SAS Nagar	9	2	0	11
19	Sangrur	5	0	1	4
20	SBS Nagar	0	0	0	0
21	Sri Muktsar Sahib	0	1	0	1
22	Tarn Taran	3	0	0	3
	TOTAL	**67**	**9**	**1**	**75**

U.T.Chandigarh	9	1	0	10

Details of pending Criminal cases/Complaints against MPs/MLAs in the State of Punjab as on 31.08.2025

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE
1	Amritsar	IN THE COURT OF LD. D&SJ, AMRITSAR		SUKHBINDER SINGH SARKARIA	SITTING	VEER SINGH LOPOKE EX.MLA Vs SUKHBINDER SINGH SARKARIA MLA	CRA/24115/10.10.2013/ 15.09.2023	PBAS010006902013	NA	SADAR	500 IPC	2 YEARS	13.08.2008	--	13.03.2007	15.01.2010	18/09/2025 Arguments	--	6	6	--	--	Case remanded back by Hon'ble High Court, Chandigarh vide order dated 13.01.2021
2	Amritsar	IN THE COURT OF LD. D&SJ, AMRITSAR		VEER SINGH LOPOKE	FORMER	SUKHBINDER SINGH SARKARIA MLA VS VEER SINGH LOPOKE EX-MLA	CRA/421/10.07.2014/ 15.09.2023	PBAS010065882014	NA	SADAR	500 IPC	2 YEARS	13.08.2008	--	13.03.2007	15.01.2010	18/09/2025 Arguments	--	6	6	--	--	Case remanded back by Hon'ble High Court, Chandigarh vide order dated 13.01.2021
3	Amritsar	SH. BALJINDER SINGH, AD&SJ, AMRITSAR		OM PARKASH SONI	FORMER	STATE OF PUNJAB VS OM PARKASH SONI	PC/9/2023 31.08.2023	PBAS01-015380-2023	20/09.07.2023	VIGILANCE BUREAU	13(2) PC ACT	5 YEARS	31.08.2023	31.08.2023	NA	05.08.2024	Documents supplied. Let Prosecution witnesses be summoned for 23.9.2025	--	49	11	38	--	Documents supplied. Let Prosecution witnesses be summoned for 23.9.2025
4	Amritsar	SH. SANJEEV KUNDI, AD&SJ, AMRITSAR		MS. GURIQBAL KAUR	FORMER	EX MLA GURIQBAL KAUR VS STATE	CRA/336/2024	PBAS01-020306-2024	28/18.07.2012	AIRPORT AMRITSAR	417 R/w 120 B ,471 R/w 120 B IPC	3 YEARS	04.12.2024(Appeal against Conviction	---	---	---	16/09/2025 Arguments	--	---	---	---	---	16/09/2025 Arguments
5	Amritsar	MS. SUPREET KAUR, CJM, ASR	-- SH. SANJAY SINGH	SH. BIKRAMJIT SINGH MAJITHIA	FORMER SITTING	BIKRAMJIT SINGH VS SANJAY SINGH & OTHERS	COMI/264/2016	PBAS030036002016	-	SADAR	190 CRPC U/s 499,500, 501,502, 120-B,34 IPC	2 YEARS	-	18.11.2016	19.05.2016	18.11.2016	Case is fixed for 15.09.2025 for Evidence.	-	5	5	0	1 YEAR	Case is fixed for 15.09.2025 for Evidence.
6	Amritsar	MS. SUPREET KAUR, CJM, ASR		SH. MALKEET SINGH AR	FORMER	STATE VS LOVE KIRANPREET SINGH & OTHERS	CHI/2171/2021	PBAS030211232021	203/2020	CIVIL LINES	U/S 188/270 IPC	6 MONTHS OR FINE OF RS. 1000/-	08.11.2021	27.03.2023	--	27.03.2023	Case is fixed for 12.11.2025 for awaiting further orders from Hon'ble High Court.	STAYED BY Hon'ble PHHC at CHANDIGARH CWP-PIL-29-2021(O&M)	10	8	0	-	Case is fixed for 12.11.2025 for awaiting further orders from Hon'ble High Court.
7	Amritsar	MS. SUPREET KAUR, CJM, ASR	SH. GURJIT SINGH AUJLA	-	SITTING	BHAGWAN VALMIKI VEER SANGATHAN VS GURJIT SINGH AUJLA	COMI/272/2025	PBAS030125382024	NA	SADAR	U/S 499/500 IPC	2 YEARS OR FINE OR BOTH	NA	NA	NA	NA	Case is fixed for 24.09.2025 for Appearance.	--	--	--	--	-	Case is fixed for 24.09.2025 for Appearance.
8	Amritsar	MS. SUPREET KAUR, CJM, ASR	-	SH. ANIL JOSHI	FORMER	STATE VS RANJIT SINGH AND ANOTHER	CHI/2107/2022	PBAS030261802022	206/2021	SADAR	188/269/270 IPC and 51 National Disaster Management and 3 Epidemic Disease Act	2 YEARS	21.12.2022	Charge yet to be framed	--	Charge yet to be framed	No further order has been received from Hon'ble High Court. Case is adjourned to 06.09.2025 for awaiting further order from Hon'ble High Court.	STAYED BY Hon'ble PHHC at CHANDIGARH CRM-M 45305-2023	11	--	--	--	No further order has been received from Hon'ble High Court. Case is adjourned to 06.09.2025 for awaiting further order from Hon'ble High Court.
9	Amritsar	MS. SUPREET KAUR, CJM, ASR		SH. BIKRAMJIT SINGH MAJITHIA	FORMER	STATE VS BIKRAMJIT SINGH MAJITHIA	CHI/212/2023	PBAS03-004001-2023	09/2022	SULTANWIND	188 IPC 51 DISASTER MANAGEMENT ACT	6 MONTHS	13/02/23	13/02/23	--	Charges yet to be framed	Case is fixed for 12.11.2025 for Appearance.	STAYED BY Hon'ble PHHC at CHANDIGARH CWP-PIL-29-2021(O&M)	14	-	0	-	Case is fixed for 12.11.2025 for Appearance.
10	Amritsar	SH. PALWINDER SINGH, SDJM, AMRITSAR		SH. AMARPAL SINGH @ BONNY	FORMER	STATE VS AMARPAL SINGH @ BONNY	CHI/252/2021	PBASA1002043-2021	169/2020	AJNALA	U/S 188/270 IPC	5 YEARS	10.09.2021	16.05.2023	NA	NA	No further order received from the Hon'ble High Court, Chandigarh. Same be awaited till 01.10.2025.	STAYED BY Hon'ble PHHC at CHANDIGARH CWP-PIL-29-2021(O&M)	-	-	-	6 MONTHS	No further order received from the Hon'ble High Court, Chandigarh. Same be awaited till 01.10.2025.

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE
11	Amritsar	MS. RAMANDEEP KAUR, JMIC, BABA BAKALA		SH. MANJIT SINGH	FORMER	POORAN SINGH VS MANJIT SINGH & OTHERS	COMA/20/2015	PBASB10007972015		KHILCHIAN	U/S 326,321,323, 341,148,149 IPC	Upto 10 YEARS	NA	NA	13.10.2015	NA	Main file not received back. It be awaited for 15.09.2025. request letter for return of file be sent for date fixed as the case is more that seven years old.	-	-	-	-	-	Main file not received back. It be awaited for 15.09.2025. request letter for return of file be sent for date fixed as the case is more that seven years old.
	Barnala	NIL																					
12	Bathinda	MS. SURINDER PAL KAUR, AD&SJ, BATHINDA.	–	AMIT RATTAN	SITTING	STATE OF PUNJAB VS AMIT RATTAN.	PC/4/2023	PBBT01-004216-2023	01/16.02.2023	PS VIGILANCE BUREAU	7/7-A PC ACT	–	17/04/23	NA	NA	CHARGE NOT FRAMED	AN APPLICATION FOR EXEMPTING PERSONAL PRESENCE OF ACCUSED AMIT RATTAN HAS BEEN FILED. FOR THE REASONS DISCLOSED IN THE APPLICATION, HIS PRESENCE IS EXEMPTED FOR TODAY ONLY. COUNSEL FOR ACCUSED AMIT RATTAN PRODUCED COPY OF ORDER OF HON'BLE HIGH VIDE WHICH INTERIM ORDER WAS CONTINUE. TO COME UP ON 17.09.2025 FOR AWAITING FURTHER ORDER FROM HON'BLE HIGH COURT.	YES (ORDER PASSED BY HON'BLE HIGH COURT IN CWP NO.16384-2024 IN WHICH THE OPERATION OF THE IMPUGNED PROSECUTION SANCTION DATED 02.08.2023 ANNEXURE P2 IS ORDERED TO BE STAYED)	34	0	34	APPROXIMATELY ONE YEAR	ALL THE CONCERNED OFFICERS HAVE BEEN DIRECTED TO EXPEDITE DISPOSAL OF THESE CASES BY AVOIDING UNNCESSARY AND LONG ADJOURNMENTS.
13	Bathinda	MS. SURINDER PAL KAUR, AD&SJ, BATHINDA.	–	HARMANDER SINGH JASSI	FORMER	HARMANDER SINGH JASSI VS STATE OF PUNJAB	CRA-133-2021	PBBT01-007445-2021	727/02.05.2015	RPF POST BATHINDA	146/145/147/174 RAILWAY ACT	PROBATION VIDE ORDER DATED 09.09.2021 BY TRAIL COURT	11-08-2016	---	----	----	ADJOURNED TO 22.09.2025 FOR ARGUMENTS	---	-	-	-	APPROXIMATELY ONE YEAR	
14	Bathinda	SH. INDERJEET SINGH, JMIC, BATHINDA.	–	SARUP CHAND SINGLA	FORMER	STATE VS HARPINDER SINGH	CHI/495/2020	PBBT030050512020	48/23.06.2020	THERMAL, BATHINDA	188/269/270 IPC	-	30.07.2021	NA	NA	CHARGE NOT FRAMED	NO FURTHER ORDER OF THE HON'BLE HIGH COURT RECEIVED. CASE IS ADJOURNED TO 04.10.2025 FOR AWAITING THE SAME AND APPEARANCE OF ACCUSED.	YES (ORDER PASSED IN CRM-M-16839-2024 AS PER WHICH THE CASE IS STAYED TILL STAY ORDERS PASSED IN CWP-PIL-29-2021 & CWP-PIL-112-2023 REMAINS OPERATIONAL)	24	0	24	LESS THAN ONE YEAR	
15	Faridkot	Sh. Dinesh Kumar Wadhwa, Ld. Additional Sessions Judge, Faridkot	NIL	Kushaldeep Singh Dhillon	Former	State Vs. Kushaldeep Singh Dhillon	PC/1/2023	PBFD01-002815-2023	13/ 16.05.2023	Vigilance Bureau Ferozepur Range	13(1)B, 13(2) PC and 120B IPC	10 Years	13.07.2023	Nil	Nil	Nil	12.09.2025 for prosecution Evidence	Nil	47	37	10	2 Years	In compliance to the letter No. 1047 Spl dated 29.09.2020 and No. 907/Spl./Gaz.II.17 dated 27.05.2022 officer concerned has been directed to expedite the case at the earliest
16	Faridkot	Sh. Dinesh Kumar Wadhwa, Ld. Additional Sessions Judge, Faridkot	Sukhbir Singh Badal		Former	State Vs. Parkash Singh Badal & Anr.	SC/160/2023	PBFD01-005174-2023	129/07.08.2018	City Kotkapura	307,119,109, 153,295A,323,324,341,427,504,34,120B,IPC and 27/54/59 Arms Act.	10 Years and fine	24.02.2023	Nil	NIL	Nil	26.09.2025 for Charge (Matter stayed by Hon'ble High Court as per order passed in CRM M 47941-2024 with CRM 32683-2024 In CRM M 51561-2019)	NIL	218	Nil	218	3 years	In compliance to the letter No. 1047 Spl dated 29.09.2020 and No. 907/Spl./Gaz.II.17 dated 27.05.2022 officer concerned has been directed to expedite the case at the earliest
	Fatehgarh Sahib	NIL																					

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE
17	Fazilka	Sh. Ajit Pal Singh,AD&SJ Fazilka	-	Sukhpal Singh Khaira	Sitting.	State v/s Sukhpal Singh Khaira etc.	NDPS/32/2024	PBFZC00005062024	35 dated 05.03.2015	Sadar Jalalabad.	21,24,25,27,28,29,30/61/85 NDPS ACT,25,54,59 Arms Act,66 Information Technology Act,Enhanced offence U/s 27-A,27-B NDPS Act, 201 IPC	20 Year	20.01.2024	20.01.2024	-	Charge Not Framed so far.	Personal appearance of accused Sukhpal Khaira & Gurpreet Singh @ Gopi is exempted on the basis of reason mentioned in their separate applications. Further orders from Hon'ble Supreme Court of India not received (SLP (Crl.) No. 2100/2024). Now matter stands adjourned to 24.09.2025 for awaiting further order of Hon'ble Supreme Court of India and in the alternative for arguments on the question of charge.	Yes	50	-	-	1 year.	Case is pending for awaiting further order of Hon'ble Supreme Court of India in SLP (Crl. No. 2100/2024 and in the alternative for arguments on the question of charge for 24.09.2025 as the personal appearance of accused Sukhpal Khaira & Gurpreet Singh @ Gopi is exempted on the basis of reason mentioned in the application. The concerned presiding officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble High Court
18	Ferozepur	Ms. Neelam Arora, Addl. Distt. & Sessions Judge, Ferozepur	-	Satkar Kaur Gehri	Former	State Vs Satkar Kaur Gehri & Anr.	PC/31/2023	PBFZ010079212023	23/18.09.2023	VB	13(1)B, 13(2) PC ACT and 120B IPC	10 years	14.11.2023	14.11.2023	-	07.06.2024	For Reply 01.09.2025	No	48	44 (35 examined + 9 given up)	4	By 30.09.2025 as 4 witnesses of Prosecution are to be examined	The Court concerned has been directed to make strenuous efforts to dispose of the case, at the earliest and no adjournment be given except for the special/ substantial reasons to be recorded on moving of written application by the concerned party
19	Gurdaspur	Sh.Ravipal Singh, SDJM, Batala		Simranjit Singh Bains	Former	State Vs Simranjit Singh Bains Etc.	CHI/833/2021	PBGDDA1003694202 1	138 dated 08.09.2019	CITY BATALA	186,353,451,177,147,505,506, 189 IPC	3 years	09.09.2021	NA	NA	NA	06.09.2025 for prosecution evidence	NO	35	22	13	Four months(Approximately)	The case has been making progress at proper pace
20	Hoshiarpur	Sh. Suresh Kumar Goyal, ACJM, Hoshiarpur	NA	Jasbir Singh Raja	Sitting	Rajinder Singh Tohra vs Jasbir Singh Raja	COMI-3289/2013	PBHO03-001102-2011	-------	------	U/s 420/465/467/471/477A/120B IPC	7 years with Fine	------	------	05.05.2011	Charge not yet framed.	No witness examined as complainant and accused did not appear and filed application exemption Charge personal appearance on Various dates Now case is Adjourned for 09.09.2025 for recording Evidence of witness Atul Sharma. :	--	---	---	---	---	The court concerned has already assured vide letter bearing No. 207 dated 12.08.2025 to dispose of the case within three months.
21	JALANDHAR	SH. RAJEEV K.BERI, ASJ, JALANDHAR	-	BHARAT BHUSHAN ALAS ASHU	FORMER	DIRECTOR OF ENFORCEMENT GOVT. OF INDIA VS BHARAT BHUSHAN SHARMA ALIAS ASHU	COMA-24/2024	PBJL010137822024	-	DIRECTOR OF ENFORCEMENT, GOVT. OF INDIA	COMPLAINT U/S 44 & 45 OF THE PREVENTION OF THE MONEY LAUNDERING ACT 2002	7 YEARS	-	-	26-09-2024	NOT YET FRAMED	APPEARANCE AND 02.09.2025	NOT STAYED	64	0	64	5 YEARS	AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED TO MAKE STRENUOUS EFFORTS TO DISPOSE OF THE CASES PENDING AGAINST SITTING /EX. MP/MLAs EXPEDITIOUSLY.

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE
22	JALANDHAR	SH.JASWINDER SINGH ADDITIONAL DISTRICT & SESSIONS JUDGE JALANDHAR		SH. RAMAN ARORA	SITTING	STATE OF PUNJAB VS SUKHDEV VASHIST & OTHERS	PC/6/2025	PBJL01-011117-2025	14.05.2025/23	PS VIGILANCE BUREAU	U/S 7/7A OF PC ACT, 61(2) 238,308(2) BNS	7 YEARS	14.07.2025	14.07.2025	–	CHARGES NOT FRAMED YET	APPEARANCE AND 04.09.2025	NA	90	0	90	1 YEAR	-do-
23	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	CHI 2715/2021	PBJL030155222021	56 DATED 13.03.2020	PS- RAMA MANDI	150/138(1)B THE ELECTRICITY ACT 2003 AND 336 IPC	138-B(50 Rs FINE), 150 ELECTRICITY ACT (06 MONTH TO 05 YEARS IMPRISONMENT, 336 IPC (03 MONTH IMPRISONMENT AND FINE Rs 250/-)	11.11.2021	11.11.2021		NOT YET FRAMED	30.09.2025 CHARGE	STAYED	9	0	9	(VIDE ORDER DATED 10.08.2023 IN CRM-M-39230-2023 TITLED AS "SIMARJIT SINGH BAINS VS STATE OF PUNJAB" TRIAL COURT IS DIRECTED TO GIVE A DATE BEYOND THE DATE FIXED BY HON'BLE HIGH COURT I.e 16.10.2023, INTERIM ORDER CONTINUED TILL 18.01.2024))	-do-
24	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	CHI 2716/2021	PBJL030155312021	57 DATED 13.03.2020	DIV NO. 8, JAL.	138-B, 150 THE ELECTRICITY ACT 2003 AND 336 IPC	138-B(50 Rs FINE), 150 ELECTRICITY ACT (06 MONTH TO 05 YEARS IMPRISONMENT, 336 IPC (03 MONTH IMPRISONMENT AND FINE Rs 250/-)	11.11.2021	11.11.2021		NOT YET FRAMED	08.09.2025 CONSIDERATION	STAYED	8	0	8	(VIDE ORDER DATED 10.08.2023 IN CRM-M-39230-2023 TITLED AS "SIMARJIT SINGH BAINS VS STATE OF PUNJAB" TRIAL COURT IS DIRECTED TO GIVE A DATE BEYOND THE DATE FIXED BY HON'BLE HIGH COURT I.e 16.10.2023, INTERIM ORDER CONTINUED TILL 18.01.2024))	-do-

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE
25	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		1) SIMARNJIT SINGH BAINS 2) BALWINDER SINGH BAINS	FORMER	STATE VS JASBIR SINGH AND OTHERS	CHI 2423/2021	PBJL0301260 52021	273 DATED 17.09.2020	DIV NO. 8, JAL.	188 IPC, 3 ED ACT, 51 DM ACT	01 MONTH TO 06 MONTH IMPRISONMENT / FINE Rs 200 TO 1000/-	15.09.2021(SUPPLEMENATARY CHALLAN OF SIMARNJIT SINGH BAINS AND BALWINDER SINGH BAINS PRESENTED ON 01.11.2021)	15.09.2021(SUPPLEMENATARY CHALLAN OF SIMRANJIT SINGH BAINS AND BALWINDER SINGH BAINS PRESENTED ON 01.11.2021)		NOT YET FRAMED	15.09.2025 AWAITING ORDER FROM HIGHER COURT	NOT STAYED	7	0	7	SIX MONTHS	AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED TO MAKE STRENUOUS EFFORTS TO DISPOSE OF THE CASES PENDING AGAINST SITTING /EX. MP/MLAs EXPEDITIOUSLY.
26	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		SHEETAL ANGURAL	FORMER	STATE VS SHEETAL ANGURAL & OTHERS	CHI/851/2018	PBJL0301608 72018	63 DATED 18.05.2017	DIV NO. 6, JAL.	506/509 IPC	506-IMPRISONMENT FOR 2 YEARS, OR FINE, OR BOTH, 509-SIMPLE IMPRISONMENT FOR 1 YEAR, OR FINE, OR BOTH	21.05.2018	21.05.2018		06.06.2022	12.09.2025 CONSIDERATION	NOT STAYED	5	5	0	SIX MONTHS	-do-
27	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		1.SHEETAL ANGURAL(FORMER) 2. MOHINDER BHAGAT (SITTING)	FORMER AND SITTING	STATE VS RAVI MAHINDRU AND OTHERS	CHI/1899/2018	PBJL0303297 22018	213 DATED 13.12.2017	PS- BASTI BAWA KHEL, JALANDHAR	143/149/186/ 505 IPC	143-IMPRISONMENT FOR 6 MONTHS OR FINE OR BOTH 186-IMPRISONMENT FOR 3 MONTHS OR FINE OF 500 RUPEES, OR BOTH 505,149-IMPRISONMENT FOR 3 YEARS OR FINE OR BOTH	22.11.2018	22.11.2018		20.11.2024	12.09.2025 REPLY	NOT STAYED	7	5	2	SIX MONTHS	AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED TO MAKE STRENUOUS EFFORTS TO DISPOSE OF THE CASES PENDING AGAINST SITTING /EX. MP/MLAs EXPEDITIOUSLY.
28	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		SHEETAL ANGURAL	FORMER	STATE VS HARMANPREET SINGH	CHI/136/2023	PBJL0300160 42023	139 DATED 26.06.2018	PS- RAMA MANDI, JALANDHAR	U/S 188 IPC	01 MONTH TO 06 MONTH IMPRISONMENT / FINE Rs 200 TO 1000/-	31.01.2023	31.01.2023		16.05.2025	12.09.2025 CONSIDERATION	NOT STAYED	15	12	3	SIX MONTHS	-do-
29	Kapurthala	Ms. Vineeta Luthra , CJM, Kapurthala	-	Rana Gurjit Singh	Sitting	Manju Rana Vs Rana Gurjit Singh	COMI/12/2022	PBKP030052 22022	----	----	U/s 191, 193, 195, 199 IPC	3 Years	----	----	09.02.2022	----	Preliminary Evidence, 26.09.2025	NIL	----	----	----	----	The concerned Courts have been directed to make strenuous efforts to dispose of the cases, at the earliest and no adjournment be given except for the special/substantial reasons to be recorded on moving of written. application by the concerned party

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE
30	Ludhiana	SH. HARVINDER SINGH, ASJ, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS KAMALJIT SINGH	SC/36170/2013	PBLD01-008061-2013	113/19.06.2009	SADAR LUDHIANA	186, 353, 332, 333, 307, 394, 148, 149, 120B, IPC AND 25, 27, 54, 59 ARMS ACT	LIFE IMPRISONMENT	16.09.2009	07.06.2017	N/A	N/A	Further order from Hon'ble High Court not received. So, now the case is adjourned to 20.09.2025 for awaiting further order of Hon'ble High Court.	Not stayed	22	1	21	Around one Year	**Comments** - Kindly refer to the Hon'ble High Court Letter No. 1047 Spl. Gaz- II(10/15) dated 29.09.2020 on the subject cited above. It is submited that now there are now total **14 cases** falling under the subject cited matter pending in the Ludhiana Sessions Division. **Two cases are added at Sr. no. 10 and 14 by the concerned courts**. Out of these 14 cases **now 6 cases are stayed** by Hon'ble High Court as reported by concerned courts. . It is further submitted that strenuous efforts are being made to dispose of the cases at the earliest.
31	Ludhiana	MS. AMANDEEP KAUR, ASJ, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	SC/181/2023	PBLD01-004523-2023	19/08.02.2022	SHIMLAPURI	307,427,148, 149,506,188, 336 IPC AND 25,27,54,59 ARMS ACT AND 51 DISASTER MANAGEMENT ACT 339 AND 3 EPIDEMIC DISEASES ACT-375 AND 127 REPRESENTATION OF THE PEOPLE ACT-900	LIFE IMPRISONMENT	21.02.2023	10.01.2025	NA	N/A	Case adjourned for 06.09.2025 for procecution evidence.	Not stayed	32	0	32	Around one year	-do-
32	Ludhiana	MS. RADHIKA PURI, ASJ, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS & OTHERS	SC/141/2023	PBLD01-003958-2023	180/10.07.2021	DIVISION NO.6	376,354,354 a,506,120B OF IPC	Rigrous imprisonment not less than 7 years may extend to life imprisonment and liable to fine	10.11.2021	N/A	N/A	N/A	09.09.2025 for awaiting order.	**Stayed** w ner order Hon'ble High court order in CRM-I-16275-2025 in CRM-M-59204-2023 Sowarinder Singh Baina Vs SOP	24	0	24	Two and Half Year.	-do-
33	Ludhiana	MS. PAVLEEN SINGH, CJM, LDH	N/A	CAPT. AMRINDER SINGH	FORMER	ITO VS AMRINDER SINGH	COMA/12412/2016	PBLD03-018136-2016	N/A	N/A	176/177/181/186/187/193/199 IPC AND 277 OF IT ACT	UPTO SEVEN YEARS	N/A	N/A	12/1/2016	NOT FRAMED	AWAITING ORDER FOR 30.09.2025	**Stayed** CRM-M-15814-2019(O&M), CRM-M-15662-2019(O&M) and CRM-M-14983-2019(O&M) 22.07.2021	4	4 (Prelimry Evidence)	4	3 months	-do-
34	Ludhiana	MS. PAVLEEN SINGH, CJM, LDH	N/A	SIMRANJIT SINGH BAINS, BALWINDER SINGH and DALJIT SINGH	FORMER FORMER SITTING	STATE VS SIMRANJIT SINGH BAINS & OTHERS	CHI/575/2017	PBLD03-014300-2017	40/09.05.2016	SARABHA NAGAR	323/353/334/427/186/188/148/149 IPC & 8 OF HIGHWAY ACT	THREE YEARS	21/04/2017	23/07/2019	N/A	N/A	DW FOR 30.09.2025	Not stayed	15	15	0	3 months	-do-
35	Ludhiana	MS. PAVLEEN SINGH, CJM, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	CHI/40627/2021	PBLD03-040627-2021	325/06.09.2020	DIVISION NO.8	188,505, IPC 3 EPIDEMIC DISEASE ACT, 1897, 54 DISASTER MANAGEMENT ACT	THREE YEARS	13.09.2021	29.08.2023	N/A	N/A	Consideration on application for 03.09.2025	Not stayed	7	5	2	3 months	-do-

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE
36	Ludhiana	MS. PAVLEEN SINGH, CJM, LDH	Rvneet Singh Bittu	BHARAT BHUSHAN ASHU SANJAY TALWAR	FORMAR	STATE VS RAVNEET SINGH BITTU	CHI/1014/2025	PBLD03-010263-2025	14/28.02.2024	DIV. NO. 1	353,186,34 IPC	TWO YEARS	07.03.2025	Charge not framed	N/A	N/A	Reply to the application for 03.09.2025	Not stayed	10	10	0	3 months	-do-
37	Ludhiana	MS. DAZY BANGARH, ACJM, LDH	SANJAY SINGH	BIKRAM SINGH MAJITHIA	SITTING	BIKRAM SINGH MAJITHIA VS SANJAY SINGH	CRM/69/2016	PBLD03-000474-2016	N/A	JODHAN	500, 501, 502, 120-B IPC	2 YEARS	N/A	N/A	12.01.2016	12.09.2016 (Notice of accusation)	AWAITING ORDERS FOR 20.09.2025	**YES** vide order dated 11.08.2023 in CRM-M39744/2023 of Hon'ble High Court, the trial court is directed to give a date beyond the date fixed by this court.	8	6	2	1 year	-do-
38	Ludhiana	MS. DAZY BANGARH, ACJM, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS AND OTHERS	CHI/61431/2022	PBLD03-067464-2022	105/21.04.2022	DIV NO.6	174-A	IMPRISONMENT FOR 3 YEARS OR WITH FINE OR WITH BOTH	02.09.2022	02.09.2022	NIL	31.03.2023	Awaiting order for 06.09.2025	**YES** vide order dated 21.02.2025 in CRM-M -2396/2025 of Hon'ble High Court, Proceedings before the trial court continue and final order shall not be passed during pendency of petition.	11	8 fully examined & (1 closed by order & 2 given up.	0	THREE MONTHS	-do-
39	Ludhiana	MS. DAZY BANGARH, ACJM, LDH	N/A	KULDEEP SINGH VAID	FORMER	STATE VS KULDEEP SINGH VAID	CHA/414/2023	PBLD03-051864-2023	59/2023	DIV NO. 5	61-1-14 OF EXCISE ACT	IMPRISONMENT FOR 2 YEARS OR WITH FINE OR BOTH	26.07.2023	26.07.2023	NIL	N/A	For Arguments on 22.09.2025	NO	9	0	9	THREE MONTHS	-do-
40	Ludhiana	Sh. Gaurav Gupta, JMIC	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS & OTHERS	CHI/17216/2021	PBLD03-037911-2021	128/16.05.2021	DIVISION NO.6	294,188,269, 160 IPC AND 51B OF DISASTER MANAGEMENT	6 MONTHS/FINE OR BOTH	06.09.2021	N/A	N/A	N/A	Awaiting orders for 01.09.2025	**YES** Hon'ble High Court has stayed the cases regnomd during Covid-19 period of offence u/s 188,269,270 IPC	10	0	10	1 year	-do-
41	Ludhiana	Sh. Gurinder Singh, JMIC	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS & OTHERS	CHI/17215/2021	PBLD03-037932-2021	207/21.10.2015	DIVISION NO.7	353,186,332, 188,149 IPC	3 YEARS	06.09.2021	N/A	N/A	N/A	Awaiting orders for 04.10.2025	**Proceedings stayed** vide order dated 09.05.2023 in CRM-M-23232-2023 passed by the Hon'ble Punjab and Haryana High Court vide which trial court ordered to adjourned the case case beyond the date fixed before the Hon'ble High Court.	16	0	16	ABOUT 1 YEAR AND 6 MONTHS	-do-
42	Ludhiana	Sh. Gurinder Singh, JMIC	N/A	RAJINDERPAL KAUR	SITTING	STATE VS HARPREET SINGH & OTHERS	CHI/15991/2021	PBLD03-016766-2021	49/05.03.2015	DAKHA	406,420,120 B IPC	7 YEARS	14.10.2020	09.08.2023	N/A	N/A	PROSECUTION EVIDENCE FOR 04.09.2025	Not stayed	21	5	16	2 years	-do-
43	Ludhiana	SH. ASHUTOSH, JMIC, LUDHIANA	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE OF PUNJAB VS SIMARJEET SINGH BAINS	CRM/3733/2025	PBLD03-045677-2025	N/A	Shimlapuri	Contempt	Registration of FIR	N/A	N/A	8/13/2025	N/A	ON APPEARANCE FOR 06.09.2025	NO	N/A	N/A	N/A	3 Months	-do-

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE
44	Mansa	Sh. Rajinder Singh Nagpal, Additional Chief Judicial Magistrate, Mansa		Nazar Singh Manshahia (Former MLA) vs Bhagwant Singh Mann MP now MLA	Sitting	Nazar Singh Vs Bhagwant Mann MP	COMI/177/2019	PBMNO-3001785-2019	NIL	City I Mansa	500,501,502 IPC	2 Years	NIL	NIL	7/30/19	Not Framed Yet	Ld. counsel for the accusedNo. 1 produced on record copy of the order of Hon'ble Punjab & HaryanaHigh Court dated 13.08.2025 wherein trial Court was directed to considerthe petitioners application, if any moved before it for exemption on meritsand case has been adjourned to 18.08.2025.Exemption application again filed on behalf of accused No. 1stating that he could not come present before this Court due to rush of work and due to his busy schedule at Chamkaur Sahib and Ropar as he isthe CM of Punjab state. Therefore, in view of the contents of theapplication, the same is allowed. **Case is now adjourned to 18.10.2025** for awaitiing appearance of accused No. 4 and for consideration on charge regarding the remaining accused	NIL	6	nil	6	nil	Ld. counsel for the accusedNo. 1 produced on record copy of the order of Hon'ble Punjab & HaryanaHigh Court dated 13.08.2025 wherein trial Court was directed to considerthe petitioners application, if any moved before it for exemption on meritsand case has been adjourned to 18.08.2025.Exemption application again filed on behalf of accused No. 1stating that he could not come present before this Court due to rush of work and due to his busy schedule at Chamkaur Sahib and Ropar as he isthe CM of Punjab state. Therefore, in view of the contents of the application, the same is allowed. Case is now adjourned to 18.10.2025 for awaitiing appearance of accused No. 4 and for consideration on charge regarding the remaining accused **-This is the order passed by Ld. Trial Court dealing with the matter.**
	Moga	NIL																					
45	Pathankot	Ms. Ekta Uppal, Additional District and Sessions Judge, Pathankot	-	Sh. Joginder Pal son of Sh. Paras Ram, R/o Deep Nagar Colony, Sujanpur, District Pathankot.	Former	State Vs Surjit Singh @ Laddi and others	Challan presented on 06.06.2024 CHA/02/2025 and transferred to court of Sessions on 22-08-2025	PBPO01-003823-2025	FIR no. 88, dated 29.12.2023	Taragarh, District Pathankot	21(1) of Mines and Minerals (Developme nt and Regulation) Act, 1957, 379, 353, 332, 186, 34 of IPC	1) U/S:- 21(1) of Mines and Minerals (Development and Regulation) Act, 1957 maximumt imprisonment for a term which may extend to five years, or with fine which may extend to twenty five thousand rupees, or with both. 2) U/S:- 379 IPC Imprisonment for 3 years or fine or both. 3) U/S :-353 IPC Imprisonment for two years, or fine, or both. 4) U/S ;- 332 IPC Imprisonment for 3 years, or fine, or both. 5 U/Sec:- 186 IPC Imprisonment for 3 months, or fine of 500 rupees, or both. 6) U/S:- 34 IPC	06-06-2024	02.07.2024	-----	----	PW-15 given up and for remaining one PW be summoned for 10-09-2025	No	17	16 Pws Examined/ Given up	1	-----	For remaining PW's
46	Pathankot	Ms. Babita, CJ(JD)-cum JMIC Pathankot	--	Sh. Ranbir Singh Nikka, MLA from Nurpur Constituency District Kangra (H.P)	Sitting	State Vs Ashok Kumar & another	CHI/585/2021	PBPO03-001909-2021	121/ 05-06-2020	Division No. 2 Pathankot	U/s 188, 269, 270 IPC	U/s 188- upto 1 month imprisonment or fine or both U/s 269- 6 months imprisonment or fine or both U/s 270- 2 Years imprisonment or fine or both	20-05-2021	---------	--------	Charge not framed yet	Awaiting Order of Hon'ble High Court as vide order dated 19.04.2023 in CRM-M 26324-2021 titled as "Ashok Kumar & Others Vs State of Punjab.Trial Court is directed to adjourn the case pending before it, beyond the date fixed in present petition. Next date is 04.10.2025	Yes	14	---	14	Proceedings initiated before Hon'ble High Court regarding quashing of FIR	Stayed by Hon'ble High Court

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE
47	Pathankot	Sh. Aasdeep Singh, CJJD-cum-JMIC, Pathankot		Sh. Joginder Pal son of Sh. Paras Ram, R/o Bani Lodhi, District Pathankot.	Former	State vs. Sukhbir Singh and others	CHI/373/2025	PBP003002 9232025	95 DATED 01.12.2024	Taragarh	126(2),285, 190 BNS, LATER ON ADDED 191(2) BNS,	U/S 126(2) Simple Imprisonment 1 Month And Fine 5000/- U/S 285 Fine 5000/- U/S 191 2 Years	15.07.2025	--	--	--	Bailbonds furnished by accused no. 12 and supply copy of challan accused no. 1 and 12, now case is adjourned to 01.10.2025	No	12	0	12	---	Bailbonds furnished by accused no. 12 and supply copy of challan accused no. 1 and 12, now case is adjourned to 01.10.2025
48	PATIALA	Sh. Harjeet Singh, ADJ, Patiala	-	Madan Lal Jalalpur	Former	State Vs Harjeet Kaur Sarpanch	PC/9/2022	PBPT01-008703-2022	12/2022	P.S. VIGILANCE BUREAU	7 PC ACT	7 years	18.07.2025	---	---	---	Hearing/Talbi08.09.2025	---	---	---	---	every effort will be made to complete the trial as soon as possible	During the month of August, 2025, the Supplementary Challan against Madan Lal Jalanpur Ex-MLA Ghanour presented and the supplementary challan was ordered to attach with the main file. Now the case is adjourned to 08.09.2025 for awaiting death report of accused Surjit Singh, for consideration on the application for discharge of accused Lakhvir Singh and for issuance of notice to accused Madan Lal Jalalpur Ex-MLA Ghanour and other against whom supplementary challan has been presented.
49	PATIALA	Sh. Kamaldeep Singh, ADJ, Patiala	-	Hardial Singh Kamboj	Former	State of Punjab Vs. Hardial Singh Kamboj & Others	SC/135/2024	PBPT01-004942-2024	265/11.11.2022	City Rajpura, District Patiala	306 IPC	5-10 years	23.02.2024	---	---	---	For reply 09.09.2025	---	28	---	---	every effort will be made to complete the trial as soon as possible	During the month of August 2025, learned PresidingOfficer is on paternity leave from 12.08.2025 to 26.08.2025. Copy oforder dated 30.04.2025 passed by the Hon'ble High Court regardingcancellation of present FIR qua accused Bhupinder Kapoor and LovekeshKapoor has been placed on record. Accused Sanjeev Garg, Avtar Singh,Hardial Singh and Nirbhai Singh have not come present. Their presencebe awaited for 09.09.2025
50	PATIALA	Ms. Ekta Sahota, CJM-cum-ACJSD, Patiala	-	SIMRAN JEET SINGH BAINS	Former	BRAHM MOHINDRA VS SIMRANJEET SINGH BAINS	COMI-134/2018	PBPT03012 725-2018	COMP CASE	CIVIL LINES PATIALA	499,500 IPC	7 years	---	---	08/01/18	---	defence evidence for 02.09.2025	---	23	23	none	every effort will be made to complete the trial as soon as possible	During the month of August, 2025 An application for exemption from personal appearance ofacused and complainant has been filed. Heard. In view of theapplication, personal appearance of accused and complainant isexempted for today only. No DW is present. Now to come up on 02.09.2025 for defence evidence, if any, or in the alternative for arguments
51	PATIALA	Ms. Ekta Sahota, CJM-cum-ACJSD, Patiala	-	Harinder Pal Singh Chandumajra	Former	State of Punjab Vs. Harinderpal Singh Chandumajra	CHI/854/22	PBPT03016 8962022	16/6.2.2022	Sadar Patiala	177 MV Act 1954, 133 Representation of Peopel Act and 283,188 I.P.C	7 years	04.11.2022	---	11/04/22	04.11.2023	for arguments on application U/s 311 Cr.P.C. for 08.09.2025	---	8	5	none	every effort will be made to complete the trial as soon as possible	During the month of August, 2025, Arguments on application u/s 311 Cr.P.C not addressed. Same be addressed on 08.09.2025.
52	PATIALA	Ms. Ekta Sahota, CJM-cum-ACJSD, Patiala	-	Harmeet Singh	Sitting	State Vs. Harmeet Singh	COMI/90/2023	PBPT03004 2352023	16/10.02.2022	Julkan	193,199,125-A IPC Representation of People Act	7 years	---	---	20.04.2023	--	For awaiting order of Hon'ble High Court for 20.09.2025	Yes, vide order dt. 02.09.2024 in CRM-M-42686-2024	16	5	13	every effort will be made to complete the trial as soon as possible	During the month of August, 2025 no further orders received fromthe Hon'ble High Court. As per CIS, case is fixed for 10.09.2025 beforethe Hon'ble High Court. Now to come up on 20.09.2025 for awaitingfurther order from Hon'ble High Court

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE
53	Rupnanagar	Sh. Sham Lal, ADSJ, Rupnagar		Balbir Singh	Sitting	Balbir Singh vs state of Punjab	CRA/95/2022	PBRO01-002406-2022	85/2011	Sri Chamkaur Sahib	323,324,325,506,34 IPC		N/A	N/A	N/A	N/A	Arguments, 06.09.2025	No	0	0	0	N/A	Ld. presiding officers are asked to decide these cases expeditiously by giving shorty adjournments.
54	Rupnanagar	Sh. Sham Lal, ADSJ, Rupnagar		Balbir Singh	Sitting	Mewa Singh vs Balbir Singh	CRR/63/2022	PBRO01-002685-2022	85/2011	Sri Chamkaur Sahib	323,324,325,506,34 IPC		N/A	N/A	N/A	N/A	Arguments, 06.09.2025	No	0	0	0	N/A	-do-
55	Rupnanagar	Sh. Ashish Thathai ACJM, Rupnagar		Balbir Singh	Sitting	State vs Didar Singh & Ors.	CHI/6217/2013	PBRO03000-5212011	10 dated 27.01.2011	Chamkaur Sahib	420,406,120-B,465,467,468,471 IPC	Maximum imprisonment of 7 years with fine	27.09.2011	29.03.2014	N/A	29.03.2014	Awaiting for further order till 26.09.2025	Pb. & Hr. High Court, Chd. CRM-M-13500-2023	16	16	16	1.5 to 2 Years	-do-
56	Rupnanagar	Ms. Amandeep Kaur, SDJM, Sri Anandpur Sahib	------	Kanwar Pal Singh Rana	Former	Sohan Singh VS Kanwar Pal Singh Rana	COMI/5/2022	PBROA100000962022	IPC Complaint	IPC Complaint	500,506 IPC	2 Year	N/A	N/A	04.02.2022	N/A	Awaiting original file 30.09.2025	stayed by Ld. Addl. Sessions Judge, Rupnagar	4	4	4	2 Year	-do-
57	SAS Nagar	Ms Manjot Kaur , CBI-1 Punjab, at Mohali Mohali		Swaran Singh Phillaur and Avinash Chander	Former	Enforcement Directorate Vs Jagjit Chahal & ors.	COMA/08/2017	PBSA01004679-2017	ECIR/JLZO/2013 DT.25.03.2013	JALANDHAR ENFORCEMENT DIRECTORATE	U/S 45(1) OF PLMA 2002FOR THE OFFENCE U/S 3 AND 4 OF PMLA	7 YEARS	12.07.2017	NA	NA	09.10.2018	Prosecution Evidence on 12.09.2025	No	68	67	01 of Prosecution	1.5 Year approx	The officer has been sensitized to dispose of the case expeditious as per the directions issued by Hon'ble Supreme Court
58	SAS Nagar	Ms Manjot Kaur , CBI-1 Punjab, at Mohali		Jaswant Singh	Sitting	Enforcement Directorate Vs Jaswant Singh & ors.	COMA/1/2024	PBSA01000-2072024	ECIR/JLZO/10/2022 DT.23.05.2022	JALANDHAR ,ENFORCEMENT DIRECTORATE	U/S 44 & 45 OF PLMA 2002 FOR THE OFFENCE U/S 3 R/w SEC 70 AND 4 OF PMLA	7 YEARS	04.01.2024	NA	NA	Charges Not Framed	Charge and Consideration 12.09.2025	No	20	0	20	02 Years approx	The officer has been sensitized to dispose of the case expeditious as per the directions issued by Hon'ble Supreme Court
59	SAS Nagar	Sh Hardip Singh, ADJ,Mohali		Sadhu Singh Dharamsot	Former	State Vs Sadhu Singh Dharamsot	PC/25/2023	PBSA01003-797-2023	06 dated 2023	Vigilance Beuro F S 1	13(1)(b), 13(2) P.C. Act	Life Imprisonment	05.05.2023	05.05.2023	05.08.2022	Charges Not Framed	Charge and Consideration 16.09.2025	NIL	35	0	35	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
60	SAS Nagar	Sh Hardip Singh, ADJ,Mohali		Sukhpal Singh Khaira	Former	Directorate of enforcement Vs Sukhpal Singh Khaira	COMA/01/2022	PBSA01000-200-2022	ECIR/02/STF/2021	ED	U/s 44, 45 of Prevention of Money laundering Act 2002	7 YEARS with fine	06.01.2022	06.01.2022	NA	27.10.2023	Procecution evidence fixed 12.09.2025	NIL	39	6	35	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
61	SAS Nagar	Sh Hardip Singh, ADJ,Mohali		Sunder Sham Arora	Former	State of Punjab vs Sunder Sham Arora	PC/60/2022	PBSA01011-762-2022	19/15.10.2022	Vigilance Bureau	U/s 8 PC Act	7 YEARS with fine	12.12.2022	12.12.2022	15.10.2022	18.09.2023	Further order 14.10.2025	NIL	25	0	25	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
62	SAS Nagar	Sh Hardip Singh, ADJ,Mohali		Vijay Singla	Former	State of Punjab vs Pardeep Kumar	PC/24/2022	PBSA01007-420-2022	65/24.05.2022	Vigilance Bureau	U/s 7, 7A PC Act	7 YEARS with Fine	23.07.2022	23.07.2022	24.05.2022	Charges Not Framed	Appearance 08.09.2025	NIL	19	0	19	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE
63	SAS Nagar	Sh Hardip Singh, ADJ,Mohali		Sadhu Singh Dharamsot	Former	State Vs Sadhu Singh Dharamsot & Ors	PC/30/2022	PBSA01007860-2022	07 dated 06.06.2022	Vigilance Beuro F S 1	7,7A,13(1)(A)(2) P.C. Act 120BIPC &(409,420,465,467,468,471 IPC Added Later)	Life Imprisonment	06.08.2022	06.08.2022	06.06.2022	Charges Not Framed	Written Statement and reply 16.09.2025	NIL	89	0	89	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
64	SAS Nagar	Sh Hardip Singh, ADJ,Mohali	-	SADHU SINGH DHARAMSOT	FORMER	ED VS SADHU SINGH DHARAMSOT	COMA/2/2024	PBSA01-001985-2024	ECIR/JLZO/11/2022	ED	Prevention of Money Laundering Act U/s 44,45, 3,4 PMLA	UPTO 7 YEARS WITH FINE	13.03.2024	-	11.11.2014	18.03.2025	Procecution evidence 09.09.2025	-	13	-	13	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
65	SAS Nagar	Sh Hardip Singh, ADJ,Mohali	-	SADHU SINGH DHARAMSOT	FORMER	ED VS SADHU SINGH DHARAMSOT	COMA/3/2024	PBSA01-002013-2024	ECIR/JLZO/12/2023	ED	Prevention of Money Laundering Act U/s 44,45,3,4 PMLA	UPTO 7 YEARS WITH FINE	14.03.2024	-	11.11.2014	Charges Not Framed	APPEARANCE 09.09.2025	-	28	-	28	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
66	SAS Nagar	Sh Hardip Singh, ADJ,Mohali	-	Bikram Singh Majithia	FORMER	State Vs Bikram Singh Majithia	PC/31/2025	PBSA01-008140-2025	22/25.06.2025	Vigilance Bureau	13(1)(b), 13(2) P.C. Act	UPTO 10 YEARS WITH FINE	22.08.2025	22.08.2025	-----	Charges Not Framed	Charge and Consideration 06.09.2025	-	273	-	273	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
67	SAS Nagar	SAS NAGAR	Sh Harsimranjit Singh, ADJ,Mohali	-	Bikram Singh Majithia	FORMER	State Vs Bikram Singh Majithia	REMP	PBSA01-002672-2022		State Crime	25,27A,29 NDPS Act		Challan not presented till date				Challan not presented same be also awaited for 30.09.2025	-	-	-	-	-
68	Sangrur	Sh. Munish Singal, D & SJ Sangrur	NA	Sh. Aman Arora	Sitting	Aman Arora Vs Rajinder Deepa	15/09.01.2024	PBSG01000 2702024	NA	NA	323, 452, 148, 149 IPC	7 years	NA	NA	NA	N/A	Consideration on 19.09.2025	No	0	0	0	Efforts are being made to dispose the case as early as possible	
69	Sangrur	Sh. Munish Singal, D & SJ Sangrur	NA	Sh. Aman Arora	Sitting	Rajinder Deepa Vs Aman Arora	34/14.03.2024	PBSG01002 3802024	NA	NA	323, 452, 148, 149 IPC	NA	NA	NA	NA	N/A	Argument on 19.09.2025	No	0	0	0	Efforts are being made to dispose the case as early as possible	
70	Sangrur	Sh. Balwinder Kumar, ADJ Sangrur	NA	Sh. Dhanwant Singh Ex. MLA	Former	State Vs Amrik Singh	58/16.09.2014	PBSG01000 0482004	132 of 18.05.2004	Dhuri	143,302,149 IPC	for life.	16.09.2004	28.11.2005	NA	28.11.2005	No order has been received from apex Court. Awaiting for further order on 20.12.2025	stayed	19	11	8	Case stayed from Hon'ble Supreme Court and further necessary steps be taken after awaiting orders of Hon'ble Supreme Court	This is stayed by Hon'ble Supreme Court of India
71	Sangrur	Sh. Jagmilap Singh Khushdil, Civil Judge (Sr. Div.), Sangrur	Vijay Inder Singla	NA	Former	State Vs Vijay Inder Singla	CHI/249/2022	PBSG03007 7982022	25/13.02.2022	City 1 Sangrur	188 IPC and 51 Disaster Management Act	one year or fine or both	21.09.2022	not farmed	NA	NA	Proceeding Dropped on 19.08.2025 because FIR Quashed						
72	Sangrur	Sh. Jagmilap Singh Khushdil, Civil Judge (Sr. Div.), Sangrur	Mallikarjun Kharge	NA	Sitting	Hitesh Bhardwaj Vs Mallikarjun Kharge	COMI/40/2023	PBSG03006 9002023	NA	NA	499/500 IPC	2 years	NA	NA	06.06.2023	Not framed	None has appeared on behalf of the complainant despite calling the case several times since morning. Let notice to complainant be issued for 09.09.2025	No	0	0	0	Efforts are being made to dispose the case as early as possible	The Concerned Officer was directed to dispose off the case on Priority basis
	SBS Nagar	NIL																					

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE
73	Sri Muktsar Sahib	Sh. Neeraj Kumar Singla, ACJM, Sri Muktsar Sahib	NA	Kanwarjit Singh Alias Rozy Barkandi	Former	State Vs Kanwarjit Singh Alias Rozy Barkandi	UCR/95/2021	PBSMA1-001746-2021	151 dated 07.07.2020	PS Sadar Sri Muktsar Sahib	18/269 IPC		Not Filed	NA	NA	NA	Fixed for Arguments on 15.09.2025	NA	NA	NA	NA	----	----
74	Tarn Taran	Ms. Prem Kumar, ASJ, Tarn Taran	N/A	Manjinder Singh @ Sabha	Sitting	State Vs Davinder Kumar	41/13.08.2013	PBTT010018522013	69 dated 04.03.2013	City Tarn Taran	354,323,506, 148,149 IPC, 3(1)(x), 3(1) & 4 of SC & ST Act,1989	5 years	09.05.2013	09.05.2013	N/A	10.05.2017 28.11.2013	Arguments / 03.09.2025	N/A	21	10	11	Six months	Case is pending for final arguments.
75	Tarn Taran	Sh. Amandeep Singh, ACJM, Tarn Taran	N/A	1. Manjit Singh 2. Kultar Singh Sandhwa 3. Laljit Singh Bhullar	Sitting	State Vs Manjit Singh	174/06.09.2021	PBTT030026602021	276 dated 26.08.2020	Sadar Tarn Taran	188,269,270 IPC, 51-B Disaster Management Act	6 Months	06.09.2021	06.09.2021	N/A	03.06.2023	Further Orders / 20.09.2025	Yes	11	9	2	Six months	Proceedings stayed by Hon'ble High Court vide order dated 09.02.2024 by Mr. Justice Anupinder Singh Grewal and Ms. Justice Kirti Singh, Judge in CWP-PIL-29-2021 (O&M) and CWP-PIL-112-2023.
76	Tarn Taran	Sh. Jagjeet Singh. SDJM, Patti	N/A	Virsa Singh Valtoha	Former	State Vs Ranjit Singh	03/03.01.2022	PBTTA10000282022	113 dated 14.08.2020	Valtoha	188,269 IPC, 51B Disaster Management Act	6 Months	24.12.2021	24.12.2021	N/A	Charge not framed yet	Further Orders / 06.10.2025	Yes	10	0	10	Three months	Proceedings stayed by Hon'ble High Court vide order dated 09.02.2024 by Mr. Justice Anupinder Singh Grewal and Ms. Justice Kirti Singh, Judge in CWP-PIL-29-2021 (O&M) and CWP-PIL-112-2023.

Details of pending cases/complaints against MPs/MLAs in U.T.Chandigarh Sessions Division as on 31.08.2025.

Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld.District & Sessions Judge
1	SH.RAHUL GARG, ACJM	SH. SUKHBIR SINGH BADAL	0	Former	Rajinder Pal Singh vs Sukhbir Singh Badal	NACT 692/2017	CHCH03000 692017	0	0	U/S 500,501 IPC	0	0	0	31.01.2017	Charge not framed yet.	Vide order in CRMM No.41105 of 2020 had been adjourned to 16.01.2025 by Hon'ble High Court and the interim order has been continued. Now this file is ordered to be put up on 06.09.2025 for awaiting further order.	YES	8	IN PRELIMINARY EVIDENCE 6 EXAMINED	0	SIX MONTH APPROX AS AND WHEN THE PROCEEDINGS START AGAIN	Case not listed during this month
2	SH.RAHUL GARG, ACJM	SH. Balwinder Singh Bhunder	SH. BIKRAMJIT SINGH MAJITHIA MLA **AND** SH.MALKIAT SINGH, EX.MLA	Former	State vs. Balwinder Singh Bhunder	PCH 4643/27.05.2021	CHCH03006 3022021	137/07.08.2020	26	U/S 188 IPC	Upto 6 Month	27.05.2021	27.05.2021	0	Charge not framed yet.	Certified copy of Orders dated 15.10.2024 in CRMM No.24842, 18286 and 8807 of 2023 Hon'ble High court received and as per the matter has been adjourned Sine-die and interim order(s) in respect of the case has been continued. As such this file is ordered to be put up on 06.09.2025 for awaiting further order.	YES	7	0	7	SIX MONTH APPROX AS AND WHEN THE PROCEEDINGS START AGAIN	Case not listed during this month
3	SH.RAHUL GARG,ACJM	0	SH.SANDEEP SINGH	Former	STATE VS. SANDEEP SINGH	PCH 1558/28.08.2023	CHCH03022 4002023	168/31.12.2022	SECTOR-26	U/S 354, 354-A, 354-B, 342, 506, 509 IPC	7 years	25.08.2023 AT 9:25PM BEFORE Ld.CJM	25.08.2023	NA	CHARGES FRAMED on 29.07.2024	No Prosecution witnesses was present. For remaining prosecution evidence case adjourned to 20.09.2025	NO	45	4	41	WITH IN ONE YEAR FROM THE DATE OF APPEARANCE OF THE ACCUSED.	On perusal of the concerned case file on dated 02.08.2025 learned Presiding officer was on leave nd the said case was taken up on 01.08.2025 and adjouned to 30.08.2025 for the purpose already fixed. On dated 30.08.2025 no PW was present. Neither the counsel for the complainant was present in the court nor the complainant has come present for getting her evidence recorded. Fresh notice to the complainant and her counsel was ordered to be issued for 20.09.2025.
4	SH.RAHUL GARG,ACJM	0	SH. HEERA SINGH GABRIA, EX MLA	Former	State vs. HEERA SINGH GABRIA, EX MLA	PCH 4642/27.05.2021	CHCH03006 3012021	139/09.08.2020	26	U/S 188 IPC	Upto 6 Month	27.05.2021	27.05.2021	0	Charges framed . against some accused person who appeared. They have pleaded guilty and did not claim trial, have been convicted and fined. Charges yet to be framed against remaining accused.	On 17.07.2025 Accused namely Jiwan Kumar, Devinder Singh, Nirmal Singh and Harjinder Singh have surrendered in the court alongwith their counsel and filed application for grant of Bail as per bail orders passed by Sh.Ashwani Kumar Ld.ASJ, Chandigarh dated 14.07.2025. Applicant accused were admitted to regular bail on furnishing bail bonds in the sum of Rs.20000/-each with one surety. Case adjourned to 06.09.2025 for summoning of the main case file from record room.	NO	6	0	6	THREE MONTH FROM THE DATE OF APPEARANCE OF ACCUSED	Case not listed during this month

Details of pending cases/complaints against MPs/MLAs in U.T.Chandigarh Sessions Division as on 31.08.2025.

Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld.District & Sessions Judge
5	SH.SACHIN YADAV, CJM	N.A	SH.GURMEET SINGH @ MEET , MLA	Sitting	STATE VS. GURMEET SINGH & ORS.	PCH.4637 / 2021	CHCH03006 2152021	324 DT.24.10.2020	SECTOR-39, CHD.	U/S 188 IPC	Upto 6 months	26.05.2021	26.05.2021	0	28.02.2023	Vide order dated 09.02.2024 in CRMM 5886 OF 2024 , CWP-PIL-29-2021 (O&M) & CWP-PIL-112-2023 Hon'ble High court has Stayed the Case proceedings For awaiting further orders from Hon'ble High court case adjourned to 03.10.2025	No	6	5	1	APPROXIMATELY THREE MONTHS	Case not listed during this month
6	SH.SACHIN YADAV, CJM	Sh. Bhagwant Singh Mann,MP (Now CM Punjab)	1. Sh.Harpal Singh Cheema. 2. Master Baldev Singh. 3. Ms.Baljinder Kaur 4.Sh.Gurmeet Singh Hayer 5. Sh.Manjeet Singh Bilaspuria 6.Sh.Aman Arora. 7. Sh.Narinder Sher 8. Sh,Jai Singh Rodhi 9. Ms.Sarabjeet Kaur Manka	Sitting	State vs Bhagwant singh Mann	Pch 5143/06.09.21	CHCH03012 0992021	01 Dt. 10.1.20	Police Station Sector 3, CHD.	U/S 188 IPC	Upto 6 months	13.10.2021	13.10.2021	0	Not yet framed.	Vide order dated 22.03.2023 CRMM No.14540 of 2023 Hon'ble High court has directed to deffer the procedings beyond the date fixed in Hon'ble High Court Now this file is ordered to be put up on 03.10.2025 for awaiting further order.	Yes	16	0	16	APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON"BLE HIGH COURT	Case not listed during this month
7	SH.SACHIN YADAV, CJM	NA	1. Sh.Aman Arora. 2.Sh.Jarnail Singh. 3. Master Baldev Singh 4.Ms.Sarabjeet Kaur Manuke 5. Sh.Kulwant Singh Pandori 6.Sh.Jai Kishan Rori 7. Sh.Manjit Singh 8.Ms.Anmol Gagan Manni	Sitting	State vs AMAN ARORA & ORS.	Pch 1178/04.08.2022	CHCH03151 642022	76/ 06.10.2021	PS3	U/S188, 186, 353, 332 IPC	Upto 3 years	04.08.2022	04.08.2022	0	Not yet framed.	Vide order in CRMM No.21450, and in CRMM 25489 of 2023 Hon'ble High court has directed to deffer the procedings beyond the date fixed in Hon'ble High Court Now this file is ordered to be put up on 30.09.2025 for awaiting further order.	Yes	17	0	17	APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON"BLE HIGH COURT	On perusal of the concerned case file on dated 12.08.2025 Applicarion seeking personal exemption from personal appearance filed on behalf of accused persons. Same were heard and allowed in view of the reasons mentioned therein for that day only. Case was adjourned to 30.09.2025 for awaiting further orders from Hon'ble High Court.

Details of pending cases/complaints against MPs/MLAs in U.T.Chandigarh Sessions Division as on 31.08.2025.

Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld.District & Sessions Judge
8	SH.SACHIN YADAV, CJM	NA	1. Sh.Bikram Singh Majithia (Sitting MLA) 2.Sh.Daljit Singh Cheema (Ex.MLA). 3. Pawan Tainnu (MLA sitting) 4. Sh.Surjeet Rakha, (EX.MLA) 5. Sh.NK Sharma, (MLA sitting) 6.Sh.Prem Singh Chandumajra (Ex MP) 7. Sh.Mahesh Inder Grewal (Ex,MP) 8. Sh.Kanwar Singh Rozi (MLA sitting)	Sitting & Former	State vs BIKRAM SINGH MAJITHIA & ORS.	Pch 1994/22.12.2022	CHCH030282782022	87/06.11.2021	PS3	U/S188, 186, 353, 332, 334 IPC	Upto 3 years	22.12.2022	22.12.2022	0	Not yet framed.	Vide order in CRMM No.14540 of 2023 Hon'ble High court has directed to deffer the procedings beyond the date fixed in Hon'ble High Court Now this file is ordered to be put up on 13.10.2025 for awaiting further order.	Yes	18	0	18	FIVE MONTHS FROM THE DATE OF APPEARANCE OF ACCUSED	Case not listed during this month
9	SH.SACHIN YADAV, CJM	NA	1. Sh.Narinder Singh (Sitting MLA)	Sitting	State vs Sh.Narinder Singh & ORS.	Pch 2076/03.11.2023	CHCH030287582023	20/12.02.2023	PS39	U/S147,149, 323,332,353, 188 IPC	Upto 3 years	02.11.2023	02.11.2023	0	Not yet framed.	Non-bailable warrants against accused Subhash sehgal received back unserved. Fresh NBWs were ordered to be issued for 05.09.2025	No	21	0	21	FIVE MONTHS FROM THE DATE OF APPEARANCE OF ACCUSED	On perusal of the concerned case file on dated 14.08.2025 Non-bailable warrant issued against accused Subhash Sehgal received unserved. Fresh Non-bailable warrant and notice to his surety was ordered to be issued for 05.09.2025.
10	SH.SACHIN YADAV, CJM	NA	1.Smt. Gagandeep Kaur Gill @ MS.Anmol Gagan Mann (Sitting MLA)	Sitting	State vs Smt. Gagandeep Kaur Gill & ORS.	Pch 191/06.02.2024	CHCH030046272024	221/29.08.2021	PS39	U/S323,332, 353,188 IPC	Upto 3 years	06.02.2024	06.02.2024	0	21.01.2025	Case adjourned to 01.09.2025 for recording statement of accused person under section 313 CrPC	No	15	12	3	FIVE MONTHS FROM THE DATE OF APPEARANCE OF ACCUSED	On perusal of the concerned case file on dated 01.07.2025. An application seeking exemption from personal appearance of accused Arshdeep Singh, Dr.Sunny Ahluwalia, Gagandeep Kaur and Rajwinder Kaur was filed in the court. Same was heard and allowed in view of the reasons mentioned therein for that day only. Case was adjourned to 14.08.2025 for consideration on the application for recalling witness namely PW 8 L/c Reena. On dated 14.08.2025 An application seeking exemption from personal appearance of accused Arshdeep Singh, Dr.Sunny Ahluwalia, Gagandeep Kaur and Rajwinder Kaur was filed in the court. Same was heard and allowed in view of the reasons mentioned therein for that day only. Arguments on the above said application were heard and the application was dismissed. Case was adjourned to 01.09.2025 for recording statement of accused person under section 313 CrPC.